

Directors in the meeting held on 29th May, 1960.

(c) and (d) The decision to dispose of the retiring/retired and redundant equipments of the old Sindri unit is within the competence of the undertaking. The question of Government taking any decision in this regard and its review does not therefore arise.

Damages to Oil refineries, Pipelines in Assam due to Agitation in Assam

5937. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the estimated extent of damage to the oil refineries, pipelines and other petroleum installations in Assam caused as a result of the continuing agitations in Assam during the past one year; and

(b) the steps taken to prevent further damage to these installations?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Power Connections to Plastic Industries/Factories in Trinagar, Delhi

5938. SHRI BHEEKHABHAI: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether plastic industries/factories in Trinagar, Delhi are required to have electric power connections;

(b) if so, the number of plastic industries/factories being run in Trinagar with authorised and unauthorised power connections, separately; and

(c) remedial measures proposed by Government to check the unauthorised use of electricity in Trinagar, Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) All the industrial units including plastic industries are required to get industrial power connections on completion of usual commercial formalities.

(b) There are 154 plastic industries/factories in Trinagar with authorised electric connections. As per reports of Municipal Corporation of Delhi, there are 76 unlicensed plastic factories in Trinagar.

(c) As per rules of Tariff framed by DESU, penal rate of electricity charges is charged from the unauthorised users of electricity, whenever unauthorised use of electricity comes to their notice. The charges for such misuse are billed for the preceding three years of the date of detection or date of giving connection whichever is later, after giving the consumer formal notice to that effect.

Taking over of the sick power plants

5939. SHRI PHOOL CHAND VERMA: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government have decided to take over the sick power plants of various States;

(b) if so, the number of power plants of various states including these in Madhya Pradesh being taken over by Government; and

(c) the names of power plants of Madhya Pradesh proposed to be taken over indicating the location thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) The Government has not taken any final decision regarding taking over the sick power plants in the country.

Recovery of Oil from Abandoned Oil Wells

5940. SHRI K. P. SINGH DEO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: